

I beg to lay on the Table a copy each of the following Notifications:

- (i) The Central Sales Tax (Registration and Turnover Amendment Rules, 1963 published in Notification No. GSR 401 dated the 9th March 1963, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library, See No. Lt-1016|63].
- (ii) Notification No. GSR 404 dated the 9th March, 1963, under section 159 of the Customs Act, 1962 [Placed in Library, See No. LT-1017|63]

12.13 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following Messages received from the Secretary of Rajya Sabha:

- (1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here-with the Appropriation Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th March, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (2) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here-with the Appropriation (Vote on Account) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 16th

March, 1963, and transmitted to the Rajya Sabha for its recommendations to make and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

12.14 hrs.

RE: POINT OF PERSONAL EXPLANATION

Dr. P. S. Deshmukh (Amravati): Mr. Speaker, before you take up the next item, may I rise on a point of personal explanation and make a few observations? As you know, the Public Accounts Committee has made certain observations against me and the Bharat Krishak Samaj. Since the Committee did not call us to give our views before these observations were made against us, I was trying to deal with Shri Tyagi, the Chairman of the Public Accounts Committee, because I was prepared to make certain clarifications. But, yesterday, in the course of this debate, one hon. Member, Shri Inder J. Malhotra, referred to this matter and said that the Government should explain the whole situation.

Mr. Speaker: If his explanation can be just limited to two or three minutes, I am prepared to give him that opportunity at this moment. But if he wants to take a longer time then he should find some other opportunity. I will provide him an opportunity later on.

Dr. P. S. Deshmukh: I will take 30 to 40 minutes.

Mr. Speaker: Then he should ask for a short duration discussion. He might give notice of that.

12.16 hrs.

DEMANDS* FOR GRANTS—Contd. MINISTRY OF FOOD AND AGRICULTURE— Contd.

Mr. Speaker: The House will now take up further discussion and vot-

*Moved with the recommendation of the President.